

N O T I C E
IN THE HIGH COURT OF ORISSA: CUTTACK.

The **National Lok Adalat** is scheduled to be held in the High Court premises on Saturday the **9th day of March, 2019** Under the aegis of National Legal Services Authority, New Delhi. In association with the Odisha State Legal Services Authority and the High Court Legal Services Committee. The following matters will be taken up for disposal in the aforesaid National Lok Adalat.

- (i) Criminal Compoundable Matters**
- (ii) Criminal Revision U/s.138 N.I. Act**
- (iii) Bank Matters (Relating to SARFAESI Act.)**
- (iv) Electricity & Water Bill Matters**
- (v) Matrimonial Matters**
- (vi) Land Acquisition Matters**
- (vii) Revenue Matters (pending in District Courts and High Court only)**
- (viii) MACA & F.A.O Matters (Relating to Motor Accident Claim Appeals)**
- (ix) Service Matters (Relating to pay, Allowances and Retiral Benefits)**
- (x) Other Civil Matters (Rent, Easmentary rights etc.)**

The learned counsel desirous of getting their matters settled before the aforesaid Lok Adalat, may submit Mention Memos before the Secretary, High Court Legal Services Committee, on all working days in his chamber between **10.00 A.M. to 5.00 P.M.** latest by **15.02.2019** Concerned Judicial Sections of the Court are also requested to send the records to the office of Lok Adalat (H.C.L.S.Committee) as per Memo/list received at their end latest by **20.02.2019**.

Dated. 06.02.2019
Orissa High Court, Cuttack


Secretary
H.C.L.S.Committee